

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1447**

**TO BE ANSWERED ON THE 12<sup>TH</sup> FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)**

**UNAUTHORISED SEEKING OF CDR**

**1447. SHRIMATI SANTOSH AHLAWAT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has received complaints from telecom companies regarding seeking of Call Detail Records (CDRs) illegally;**

**(b) if so, the details thereof and the action taken by the Government against the accused during the last five years, State/UT-wise;**

**(c) whether the Government is planning to make any changes in the provision of getting the CDRs from telecom operators;**

**(d) if so, the details thereof and if not, the reasons therefor;**

**(e) whether the Government has approached a U.S. based search engine for sharing its Application Programming Interface (API) for identifying child sexual abuse material on social media platforms;**

**(f) if so, the details thereof; and**

**(g) whether the Government has approached Microsoft to commercially acquire a tool that aids in finding and removing known images of child exploitation and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): Central Government has not received any complaint from telecom companies regarding seeking of Call Details Records (CDRs). Police and public order are State subjects as per seventh schedule of the Constitution of India and States are responsible for prevention, detection and investigations of such crimes through their law enforcement machinery. State Law Enforcement authorities can take necessary action as per provision of law.**

**LS.US.NO.1447FOR 12.02.2019**

**Central database of such actions taken by the State Governments is not maintained. Ministry of Home Affairs has issued guidelines in 2016 for seeking Call details records (CDRs) under the statutory provisions contained in Section 92 of the Code of Criminal Procedure, 1973 or Section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419A of the Indian Telegraph (Amendment) Rules, 2007.**

**(e) & (f): Yes Madam. M/s Google has been approached for sharing its Application Programming Interface (API).**

**(g): Yes Madam. Microsoft has been approached for sharing a tool that aids in finding and removing known images of child exploitation.**

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